

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 11/10 held on 16.06.2009.

The Meeting No. 11/10 of Norms Committee-II was held on 16.06.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D. Ghosh, AIA	M/o Steel
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Sh. N. L. Goswami, Sr. D.O.	DHI
4.	Shri A. K. Mishra, Asst IA	M/o Steel
5.	Shri K.K. Funda, AD	DC(SSI)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:3/11/81-ALC2/2009	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:11/81-ALC2/2009 16.06.2009	Status:Case Added
	HQ File :01/81/050/00050/AM10/	RLA File :07/24/040/00067/AM10/	Lic.No/Date:0710064910 21.05.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 16.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.			

2	Case No.:4/11/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:11/81-ALC2/2009 16.06.2009	Status:Case Added
	HQ File :01/81/050/00051/AM10/	RLA File :07/24/040/00072/AM10/	Lic.No/Date:0710064920 21.05.2009	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 16.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.

3	Case No.: 2/11/81-ALC2/2009	Party Name:DELTON CABLES LTD.	Meet No/Date:11/81-ALC2/2009 16.06.2009	Status: Case Added
	HQ File :01/81/050/00049/AM10/	RLA File :05/24/040/00481/AM09/	Lic.No/Date:0510242042 22.05.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 16.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.			

4	Case No.: 5/11/81-ALC2/2009	Party Name:DYNAM ELECTRO CONTROLS,	Meet No/Date:11/81-ALC2/2009 16.06.2009	Status: Case Added
	HQ File :01/81/050/00052/AM10/	RLA File :07/21/040/00164/AM10/	Lic.No/Date:0710064944 22.05.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 16.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.			

5	Case No.: 1/11/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:11/81-ALC2/2009 16.06.2009	Status: Case Added
	HQ File :01/81/050/00048/AM10/	RLA File :07/24/040/00074/AM10/	Lic.No/Date:0710064950 25.05.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 16.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.			

6	Case No.: 9/11/81-ALC2/2009	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:11/81-ALC2/2009 16.06.2009	Status: Case Added
	HQ File :01/81/050/00056/AM10/	RLA File :13/24/040/00005/AM10/	Lic.No/Date:1310028819 26.05.2009	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 16.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.

7	Case No.: 6/11/81-ALC2/2009	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:11/81-ALC2/2009 16.06.2009	Status: Case Added
	HQ File :01/81/050/00053/AM10/	RLA File :03/94/040/00138/AM10/	Lic.No/Date:0310521544 27.05.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 16.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.			

8	Case No.: 10/11/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2009 16.06.2009	Status: Case Added
	HQ File :01/81/050/00057/AM10/	RLA File :03/95/040/00076/AM10/	Lic.No/Date:0310521731 28.05.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 16.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.			

9	Case No.: 11/11/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2009 16.06.2009	Status: Case Added
	HQ File :01/81/050/00058/AM10/	RLA File :03/95/040/00075/AM10/	Lic.No/Date:0310521738 28.05.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 16.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.			

10	Case No.: 12/11/81-ALC2/2009	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:11/81-ALC2/2009 16.06.2009	Status: Case Added
	HQ File :01/81/050/00059/AM10/	RLA File :05/24/040/00116/AM10/	Lic.No/Date:0510242524 28.05.2009	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 16.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.

11	Case No.:7/11/81-ALC2/2009	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:11/81-ALC2/2009 16.06.2009	Status:Case Added
	HQ File :01/81/050/00054/AM10/	RLA File :04/24/040/00044/AM10/	Lic.No/Date:0410104869 28.05.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 16.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.			

12	Case No.:8/11/81-ALC2/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:11/81-ALC2/2009 16.06.2009	Status:Case Added
	HQ File :01/81/050/00055/AM10/	RLA File :04/24/040/00029/AM10/	Lic.No/Date:0410104870 28.05.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 16.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.			

13	Case No.:13/11/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/81-ALC2/2009 16.06.2009	Status:Case Added
	HQ File :01/81/050/00060/AM10/	RLA File :61/24/040/00006/AM10/	Lic.No/Date:6110000312 29.05.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 16.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.			

14	Case No.:14/11/81-ALC2/2009	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:11/81-ALC2/2009 16.06.2009	Status:Case Added
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	HQ File :01/81/050/00061/AM10/	RLA File :07/24/040/00071/AM10/	Lic.No/Date:0710065100 29.05.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 16.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.			

	Case No.:15/11/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:11/81-ALC2/2009 16.06.2009	Status:Case Added
15	HQ File :01/81/050/00062/AM10/	RLA File :03/95/040/00077/AM10/	Lic.No/Date:0310522071 01.06.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 16.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.			

	Case No.:16/11/81-ALC2/2009	Party Name:R.K.POLYMERS	Meet No/Date:11/81-ALC2/2009 16.06.2009	Status:Case Added
16	HQ File :01/81/050/00063/AM10/	RLA File :13/24/040/00006/AM10/	Lic.No/Date:1310028901 02.06.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 16.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.			

	Case No.:17/11/81-ALC2/2009	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:11/81-ALC2/2009 16.06.2009	Status:Case Added
17	HQ File :01/81/050/00064/AM10/	RLA File :05/24/040/00071/AM10/	Lic.No/Date:0510243002 04.06.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 16.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.			

18	Case No.:18/11/81-ALC2/2009	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:11/81-ALC2/2009 16.06.2009	Status:Case Added
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	HQ File :01/81/050/00065/AM10/	RLA File :05/24/040/00074/AM10/	Lic.No/Date:0510243003 04.06.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 16.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.			

19	Case No.:20/11/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:11/81-ALC2/2009 16.06.2009	Status:Case Added
	HQ File :01/81/050/00067/AM10/	RLA File :05/24/040/00119/AM10/	Lic.No/Date:0510243000 04.06.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 16.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.			

20	Case No.:21/11/81-ALC2/2009	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:11/81-ALC2/2009 16.06.2009	Status:Case Added
	HQ File :01/81/050/00068/AM10/	RLA File :05/24/040/00008/AM10/	Lic.No/Date:0510243001 04.06.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 16.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.			

21	Case No.:19/11/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:11/81-ALC2/2009 16.06.2009	Status:Case Added
	HQ File :01/81/050/00066/AM10/	RLA File :07/24/040/00088/AM10/	Lic.No/Date:0710065271 05.06.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 16.06.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.08.2009.			

PART –AR –FRESH

Case No. AR-10	M/s Suzlon Energy Ltd.Mumbai
Meeting No.11/81/09	F.No.01/81/50/054/ AM08/DES-II
Dated 16-06-2009	Advance Licence No.3110029050 dt.24-04-2007
	RLA F.No.31/24/040/22/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 16.06.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of C&PC vide their U.O. No. 46011/81/2006-PC.II dated 15.07.2008. (copy enclosed).

R/A may take suitable consequential action accordingly.

Case No. AR-11	M/s Salvi Chemical Industries Ltd.Mumbai
Meeting No.11/81/09	F.No.01/83/50/1397/AM08/DES-IV/DES-II
Dated 16-06-2009	Advance Licence No.0310446666 dt.17-10-2007
	RLA F.No.03/95/040/721/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 16.06.2009. The committee decided to refer a copy of the application of the firm to D/o Food Processing & DC(SSl) for examination and comments. The case stands deferred and to be re-listed on 04.08.2009.

Case No. AR-12	M/s Electrolead (Pune) Pvt.Ltd.
Meeting No.11/81/09	F.No.01/81/50/293 / AM09/DES-II
Dated 16-06-2009	Advance Licence No 3110032546. dt.04-02-2008
	RLA F.No.31/24/40/345/am08

Decision : The case regarding amendment in the description of the import item in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 16.06.2009. The Norms Committee, after deliberating upon the case, decided to amend the description of the import item in respect of the subject advance authorisation as under:-

1. "Aluminium Ingot purity 99.80%".

R/A may take suitable consequential action accordingly.

Case No. AR-13	M/s Mass-Tech Controls Pvt.Ltd.Mumbai
Meeting No.11/81/09	F.No.01/80/162/352/AM08/DES-II
Dated 16-06-2009	Advance Licence No.0310431011 dt. 29-05-2007
	RLA F.No.03/95/40/133/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 16.06.2009. On the written recommendation of the representative of DIPP, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009: -

1. Description & quantities of export items & import items as per Advance Authorization.
2. Description & quantities of export items & import items ratified by Norms Committee.
3. Changes required in the description & quantities of export items & import items with justification.

Case No. AR-14	M/s Mass-Tech Controls Pvt.Ltd.Mumbai
Meeting No.11/81/09	F.No.01/80/162/353/AM08/DES-II
Dated 16-06-2009	Advance Licence No.0310431026 dt. 29-05-2007
	RLA F.No.03/95/40/132/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 11/81 held on 16.06.2009. On the written recommendation of the representative of DIPP, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009: -

1. Description & quantities of export items & import items as per Advance Authorization.
2. Description & quantities of export items & import items ratified by Norms Committee.
3. Changes required in the description & quantities of export items & import items with justification.

PART –C-FRESH

Case No. C-4	M/s Tata Precision Industries (India) Ltd.Dewas
Meeting No.11/81/09	F.No.01/81/162/732/AM09/DES-II
Dated 16-06-2009	

Decision : The case regarding fixation of SION was considered by the Norms Committee - II in its M.NO. 11/81 held on 16.06.2009. The committee decided to call for the data of more similar firms from EEPC for fixation of SION. The case stands deferred and to be re-listed on 04.08.2009.

Case No. C-5	M/s Suchi Fasteners Pvt.Ltd.Baroda.Through EEPC,Kolkata
Meeting No.11/81/09	F.No.01/81/162/130/AM10/DES-II
Dated 16-06-2009	

Decision : The case regarding modification of SION S. No. C-888 was considered by the Norms Committee - II in its M.NO. 11/81 held on 16.06.2009. The Norms Committee, after deliberating upon the case, decided to modify SION S. No. C-888 as per written comments of DIPP vide their U.O. No. 7/183/2009-TSW/48 dated 12.06.2009. Accordingly, a PN may be issued.

PART –D- FRESH

Case No. D -01	M/s R.L.Steel & Energy Ltd.Aurangabad through EEPC,Kolkata
Meeting No.11/81/09	F.No.01/81/162/1082/AM10/DES-II
Dated 16-06-2009	

Decision : The case regarding enhancement of Value Cap for DEPB entry S. No. 381 for “alloy Steel Bars & Rods” was considered by the Norms Committee - II in its M.NO. 11/81 held on 16.06.2009. The committee decided to request DIPP & M/o Steel to give its recommendations in the matter. The case stands short deferred and to be re-listed on 30.06.2009.